CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.278/MP/2022

Subject : Petition under Section 79(1)(f) read with Section 19 of the

Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 17.3.2022 and seeking revocation of the interstate trading licence granted to Arunachal Pradesh Power Corp. Pvt. Ltd.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondent : Arunachal Pradesh Power Corp. Pvt. Ltd. (APPCPL)

: 7.5.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sonia Madan, Advocate, HPPC

Ms. Swapna Seshadri, Advocate, APPCPL

Ms. Ritu Apurva, Advocate, APPCPL

Shri Karthikeyan Murugan, Advocate, APPCPL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner, HPPC, and the Respondent, APPCPL, made detailed submissions and concluded their respective arguments.

- Further, considering their request, the Commission permitted the parties to file 2. their note of arguments/written submissions, if any, within two weeks, with a copy to the other side.
- 3. Subject to the above, the matter was reserved for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)